

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 280/ND/2017

In the matter of :
RR Power Consultants
And Engineers (P) Limited

....PETITIONER

SECTION :
Under Section 252

Order delivered on 06.6.2018

Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /applicant : Ms. Kiran Amarpuri, PCS & Mr. Suraj Prakash,
Advocate

For the Respondent/Corporate Debtor : -
For the Intervener : Mr. Manish Raj, Company Prosecutor
Ms. Easha Kadian, for Ms. Lakshmi Gurung, St. Counsel
Income tax Department

ORDER

Learned authorized representative for the Appellant is present and seeks to withdraw this appeal. However, Ld. Company Prosecutor for ROC as well as Ld. Jr. Standing Counsel represent that sufficient endeavours and efforts have been made to file reply/observations in relation to the appeal and withdrawal should not be allowed without imposing cost. However, Ld. AR for the appellant prays that already a sum of Rs.10,000/- has been paid for restoration of the appeal. In the present scenario, this Tribunal finds that the plea put forth by the statutory authorities is required to be considered. The appellant is permitted to withdraw this appeal subject to the deposition of cost of Rs.5,000/- each to the ROC and Income tax Department.

In the circumstances, the appeal stands dismissed as withdrawn, subject to the above terms.

— Sd —

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Suejit